

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

I.A.NOS.7-9

IN

CIVIL APPEAL NOS.992-994 OF 2010

M/S MADHUSUDAN RAYONS P.LTD.& ORS.

APPELLANTS

VERSUS

COMMR.CEN.EXC.& CUS.SURAT-I

RESPONDENT

O R D E R

I.A.Nos.7-9, i.e., applications for restoration of appeals are allowed and the appeals are restored to the file, subject to payment of Rs.2,000/- before the Supreme Court Employees' Mutual Welfare Fund within two weeks' time from today. Meanwhile, the statement of case may also be filed. If the directions aforesaid are not complied with, then the appeals will stand automatically dismissed without reference to the Court.

Ordered accordingly.

.....J.
(H.L. DATTU)

NEW DELHI;
APRIL 20, 2012